

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 299/ADP/2015

Coram:

**Shri A.K. Singhal, Member
Shri A.S.Bakshi, Member
Shri Dr. M.K. Iyer Member**

**Date of Hearing: 4.2.2016
Date of Order: 9.2.2016**

In the matter of

Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System being established by the Vemagiri II Transmission Limited.

And

In the matter of

POWERGRID Southern Interconnector Transmission System Limited
(formerly Vemagiri II Transmission Limited)
B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi 110 016

.....Petitioner

Vs

1. Tamil Nadu Generation & Distribution Corporation Limited
NPKRR Malligai, 144 Anna Salai, Chennai – 600 002
2. Power Company of Karnataka Limited
5th Floor, KPTCL Building, Kaveri Bhawan,
Bangalore – 560 009
3. Bangalore Electricity Supply Company Limited
KR Circle, Bangalore – 560 001
4. Gulbarga Electricity Company Limited
Station Main Road, Gulbarga – 585 102
5. Hubli Electricity Supply Company Limited

Navanagar, PB Road, Hubli

6. Mangalore Electricity Supply Company Limited
Paradigm Plaza, AB Shetty Circle, Mangalore – 575 001
 7. Chamundeshwari Electricity Supply Company Limited
#927, LJ Avenue, Ground Floor, New Kantharaj Urs Road,
Sarawathipuram Mysore – 570 009
 8. Kerala State Electricity Board Limited
Vaidyuthi Bhawanam, Pattom,
Thiruvananthapuram – 695004
 9. Southern Power Distribution Company of Telangana Limited
#6-1-50, Mint Compound, Hyderabad – 500 063, Telangana
 10. Northern Power Distribution Company of Telangana Limited
#2-5-31/2, Vidyut Bhawan, Nakkalgutta,
Hanamkonda, Warangal – 506 001
 11. Electricity Department, Govt. of Puducherry
Electricity Department, Govt. of Puducherry,
Puducherry – 605 001
 12. Electricity Department, Govt. of Goa
Vidyut Bhawan, Panaji Goa – 605 001
 13. Southern Power Distribution Company of Andhra Pradesh Limited
D. No. – 19 – 13 – 65/A, Srinivasapuram,
Tiruchanoor Road, Tirupati – 517 503
 14. Eastern Power Distribution Company of Andhra Pradesh Limited
P&T Colony, Seethammadhara, Visakhapatnam**Respondents**
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1. Chief Executive Officer
REC Transmission Projects Company Limited
12 – 21, Upper Ground Floor, Antriksh Bhawan,
22, KG Marg, New Delhi – 110001
 2. Chief Operating Officer, CTU Planning
Power Grid Corporation of India Limited.
Saudamini, Plot no.2, Sector -29,
Gurgaon 122001**Proforma Respondents**

The following were present:

Shri B. Vamsi, PSITL
Shri Amit Garg, PSITL
Shri Ankit , RECTPL

ORDER

The petitioner, POWERGRID Southern Interconnector Transmission System Limited (PSITL) (formerly Vemagiri II Transmission Limited) has filed the present petition under Section 63 of the Electricity Act, 2003 (hereinafter referred to as the 'Act') for adoption of transmission charges in respect of transmission system for “Strengthening of Transmission System beyond Vemagiri” (hereinafter referred to as 'the Project') and to allow the project to be a part of the Transmission Service Agreement approved by the Commission under the Central Electricity Regulatory Commission (Sharing of Inter-state Transmission Charges and Losses) Regulations, 2010 Sharing Regulations).

2. The Section 63 of the Electricity Act, 2003 provides as under:

“Section 63. Determination of tariff by bidding process: *Notwithstanding anything contained in section 62, the Appropriate Commission shall adopt the tariff if such tariff has been determined through transparent process of bidding in accordance with the guidelines issued by the Central Government.”*

3. Government of India, Ministry of Power has notified the Guidelines under Section 63 of the Act vide Resolution No. 11/5/2005-PG(i) dated 17.4.2006. The salient features of the Guidelines are discussed in brief as under:

(a) The Guidelines are applicable for procurement of transmission services for transmission of electricity through tariff based competitive bidding and for

selection of transmission service provider for new transmission lines and to build, own, maintain and operate the specified transmission system elements.

(b) For procurement of transmission services, required for inter-State transmission, the Central Government shall notify any Central Government Organization or any Central Public Sector Undertakings the Bid Process Coordinator (BPC) who would be responsible for coordinating the bid process.

(c) The BPC shall prepare the bid documentation in accordance with the Guidelines and obtain approval of the Appropriate Commission or alternatively, the BPC can use the standard bid documents notified by the Ministry of Power. Approval of the Appropriate Commission would be necessary if any material deviation is proposed to be made in the Standard Bid Documents. Intimation about the initiation of the bid process shall be sent by the BPC to the Appropriate Commission.

(d) For procurement of transmission charges under the Guidelines, the BPC may adopt at its option either a two-stage process featuring separate Request for Qualifications (RfQ) and Request for Proposal(RFP) or adopt a single stage two envelope tender process combining both RFQ and RFP processes.

(e) RfQ or combined RfQ and RfP notice shall be issued in at least two national newspapers, website of the BPC and the appropriate Government and preferably in the trade magazines also to provide wide publicity. For the purpose of issue of

RfQ minimum conditions to be met by the bidder shall be specified in RfQ notice. The bidding shall be by way of International Competitive Bidding.

(f) Standard documentations to be provided in the RFQ stage shall include definitions of requirements including the details of location and technical qualifications for each component of the transmission lines, construction milestones, and financial requirements to be met by the bidders; proposed Transmission Service Agreement; period of validity of offer of bidder; conditions as specified by the Appropriate Commission for being eligible to obtain transmission licence and other technical and safety criteria to be met by the bidder/TSP including the provisions of Indian Electricity Grid Code (Grid Code).

(g) Standard documentations to be provided by BPC in the RFP shall include specified target dates/months for commissioning and commercial operations and start of providing transmission services. TSA proposed to be entered with the selected bidder; bid evaluation methodology to be adopted by the BPC; Discount Factor to be used for evaluation of the bids; specification regarding the bid bond and project completion guarantee to be furnished by the bidders, proposed indemnification agreement between the TSP and the utilities, amount of contract performance guarantee as percentage of the project cost; and the liquidated damages that would apply in the case of delay in start of providing the transmission services.

(h) To ensure competitiveness, the minimum number of qualified bidders shall be two. The BPC shall constitute a committee for evaluation of the bids with at least one member from Central Electricity Authority (CEA) and the concerned Regional Power Committees. The member from CEA shall have expertise in the cost engineering of transmission projects. The bids shall be opened in public and the representative of the bidders shall be allowed to remain present. The technical bids shall be scored to ensure that only the bids that meet the minimum technical criteria set out in the RFQ shall be considered for further evaluation on the transmission charge bids. The transmission charge bid shall be rejected if it contains any deviation from the tender conditions for submission of the same. The bidder who has quoted the lowest transmission charge as per the evaluation procedure shall be considered for the award.

(i) The Guidelines provide for suggested time tables for the bid process. The timeline suggested for a two stage bid process is 240 days and single stage two envelope bid process is 180 days. The BPC is empowered to give extended time-frame based on the prevailing circumstances and such alterations shall not be construed as the deviation from the Guidelines.

(j) The selected bidder shall make an Application for grant of transmission licence to the Appropriate Commission within ten days from the date of issue of Lol subject to further extension of time as provided under para 2.4 of the RFP. The

TSA shall be signed with the selected bidder in accordance with the terms and conditions as finalized in the bid document before the RFP stage.

(k) The BPC shall make evaluation of the bid public by indicating the terms of the winning bid and anonymous comparison of all other bids. All contracts signed with the successful bidder shall also be made public. The final TSA along with the certification of BPC shall be forwarded to the Appropriate Commission for adoption of tariff in terms of section 63 of the Act.

4. In the light of the above provisions of the Guidelines, we have to examine whether the transparent process of international competitive bidding has been adopted in the present case for arriving at the lowest levelized transmission charges and for selection of the successful bidder.

5. Central Electricity Authority vide its Notification No. F. No. 100/1/EC (33)/SP&PA/2014 dated 6.2.2015 notified the REC Transmission Projects Company Ltd. (RECTPCL) as the Bid Process Coordinator (BPC) for the purpose of selection of bidder as Transmission Service Provider (TSP) to establish the project on Build, Own, Operate and Maintain (BOOM) basis through tariff based competitive bidding process.

6. Vemagiri-II Transmission Limited was incorporated on 6.4.2015 under the Companies Act, 2013 as a wholly owned subsidiary of RECTPCL with the objective to establish the transmission system for "Strengthening of Transmission System beyond Vemagiri" on BOOM basis and to act as the Transmission Service Provider after being

acquired by the successful bidder. The main objectives of the petitioner company in its Memorandum of Associations are as under:

“Plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of regional and national grid system, execution of turn-key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”.

7. RECTPCL as the BPC prepared the bidding documents such as RfQ and RfP in accordance with the Standard Bid Documents issued by the Ministry of Power, Government of India. The BPC started the process of selection of TSP with the publication of Global Invitation for Qualification on 12.4.2015 for selection of developer on BOOM basis for the project. The notice for RfQ was published on 12.4.2015 in all the editions of Times of India , Navbharat Times and Times of Times (Global Editions) with the last date of submission of response to RfQ as 22.5.2015. Intimation regarding the initiation of the bid process was given to the Central Commission in accordance with para 4.2 of the Guidelines vide letter No. RECPTCL/P-20/Vemagiri-II/RFQ/2015-16/964 , dated 13.4.2015.

8. The key milestones in the bidding process were as under:

S. No.	Events	Date
1.	Global Invitation for Tender	12.4.2015
2.	Submission of Request for Qualification	22.5.2015
3.	Issuance of Request for Proposal	10.7.2015

5.	Opening of financial bid	21.10.2015
6.	Issuance of Letter of Intent to successful bidder	29.10.2015
8.	Submission of Contract Performance Guarantee in favour of LTTCs	4.12.2015
9.	Signing of Share Purchase Agreement	4.12.2015

9. The scope of the Project as per the Request for Proposal (RfP) and the Transmission Service Agreement is as under:

S.N	Scheme/ Transmission Works	Conductor Specifications/ Configuration	Completion Target
Transmission System for Strengthening of Transmission System beyond Vemagiri			
1	Vemagiri-II – Chilakaluripeta 765kV D/C line with 240 MVAR switchable line reactors at both ends of each circuit. (The line bays and line reactors at Chilakaluripeta to be in the scope of TSP and those at Vemagiri end in the scope of CTU)	ACSR Zebra or hexagonal AAAC (equivalent to ACSR Zebra)	40 months
2	Chilakaluripeta – Cuddapah 765 kV D/C line with 240 MVAR switchable line reactors at both ends of each circuit. (The line bays and line reactors at Chilakaluripeta to be in the scope of TSP and those at Cuddapah end in the scope of CTU)	ACSR Zebra or hexagonal AAAC (equivalent to ACSR Zebra)	40 months
3	<ul style="list-style-type: none"> Chilakaluripeta – Narsaraopeta (Sattenapalli) 400kV (quad) D/C line 2 no. 400 kV line bays at Narsaraopeta (Sattenapalli) 400kV sub-station of APTRANSCO (The line bays at both ends to be in the scope of TSP)	Quad ACSR Moose or Quad AAAC (equivalent to ACSR Moose)	40 months
4	Cuddapah – Madhugiri 400kV (quad) D/C line with 50 MVAR switchable line reactors at both ends of each circuit. (The line bays and reactors at both ends to be in the scope of CTU)	Quad ACSR Moose or Quad AAAC (equivalent to ACSR Moose)	38 months
5	<ul style="list-style-type: none"> Srikukulam Pooling Station – Garividi 400 kV (Quad) D/C line 2 no. 400 kV line bays at Garividi 400kV S/s of APTRANSCO (The line bays at Garividi end to be in the scope of TSP and those at Srikukulam Pooling Station end in the scope of CTU)	Quad ACSR Moose or Quad AAAC (equivalent to ACSR Moose)	38 months

6	<p>Establishment of 765/400 kV substation at Chilakaluripeta with 2x1500 MVA transformers and 2x240 MVAR bus reactors each.</p> <p>Transformers: 765/400 kV, 7x500 MVA (Single-Phase units with one spare)</p> <p><u>765 kV Bays</u> ICT bays: 2 nos. Line bays: 4 nos. 765 kV Bus Reactor Bays: 2 nos. Spare bays (Space): 6 nos.</p> <p><u>400 kV Bays</u> ICT bays: 2 nos. Line bays : 2 nos. Spare bays (Space): 8 nos.</p>		40 months
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10. The identified Long Term Transmission Customers (LTTCS) of the project are as under:

S. No.	Name of the Long Term Transmission Customer
1	Bangalore Electricity Supply Company Limited (BESCOM)
2	Gulbarga Electricity Supply Company Limited (GESCOM)
3	Hubli Electricity Supply Company Limited (HESCOM)
4	Mangalore Electricity Supply Company Limited (MESCOM)
5	Chamundeshwari Electricity Supply Company Limited (CESCOM)
6	Kerala State Electricity Board Limited (KSEB)
7	Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO)
8	Southern Power Distribution Company of Telangana Limited(TSSPDCL)
9	Northern Power Distribution Company of Telangana Limited
10	Electricity Department, Govt. of Puducherry
11	Electricity Department, Govt. of Goa
12	Southern Power Distribution Company of Andhra Pradesh Limited
13	Eastern Power Distribution Company of Andhra Pradesh Limited (APEPDCL)

11. As per the decision of the Empowered Committee on Transmission, the Bid Evaluation Committee (BEC) comprising of the following was constituted:

- (a) Shri .Padamkumar K. Nair, Head, SBI Capital Markets .Chairman
- (b) Shri Mohd. Anawaruddin, Director (Grid Transmission and Management),
TRANSCO .Member
- (c) Shri S. Sumanth, Director (Transmission), KPTCL, Karnataka .Member
- (d) Shri Pankaj Batra, Chief Engineer (F&CA), CEA .Member
- (e) Shri Chandra Prakash, Director (SP&PA), CEA .Member
- (f) Shri P.Baburaj, Chairman, Vemagiri-II Transmission Ltd.
Convener- Member

12. Responses to RfQ were received from seven bidders by 22.5.2015 as per details given below:

S.No.	Name of Bidders
1.	Power Grid Corporation of India Ltd.
2.	Kalpataru Power Transmission Ltd. and Techno Electric Engg Ltd.
3.	Essel Infraprojects Limited
4.	Sterlite Grid 3 Ltd
5.	Gayatri Projects Limited/Megha Engineering and Infrastructure Ltd.
6.	Adani Transmission Limited
7.	Inabensa Bharat Pvt. Ltd.

13. The responses to the RfQ were opened on 22.5.2015 in the presence of Bid Evaluation Committee and the representatives of the bidders. Evaluation was undertaken by Bid Process Consultant, namely M/s PricewaterhouseCoopers Pvt. Ltd. (PwC) assisted by Dhir & Dhir Associates (D& D) (Bid Process Consultant) and presented to the Bid Evaluation Committee which recommended six bidders as qualified at RfP stage.

14. The following four bidders submitted RfP:

S.No.	Name of Bidders
1.	Power Grid Corporation of India Ltd.
2.	Sterlite Grid 3 Ltd
3.	Essel Infraprojects Limited
4.	Adani Transmission Limited

15. RfP (Financial) bids were opened on 21.10.2015 in the presence of Bid Evaluation Committee and the representatives of the bidders. The evaluation of the RfP (Financial) bids was carried out by Bid Process Consultant and presented to the Bid Evaluation Committee on 21.10.2015. The levelised charges for each bidder, as per the bid evaluation model and the methodology specified in RfP, were found to be in order. Based on the evaluation of the RfP, the levelised transmission charges were worked out as under:

SI.No	Name of the Bidder	Levellised Transmission charges in Indian Rupees (Millions/annum)
1	Power Grid Corporation of India Ltd.	3592.55
2	Sterlite Grid3 Ltd.	4290.53
3	Essel Infraprojects Ltd.	4590.00
4	Adani Transmission Limited	5852.19

16. Based on the evaluated levelised transmission charges, the Bid Evaluation Committee recommended Power Grid Corporation of India Limited with the lowest evaluated annual levelised transmission charges of Rs.3592.55 million/annum as the successful bidder.

17. Letter of Intent was issued by the BPC on 29.10.2015 to the successful bidder i.e Power Grid Corporation of India Limited. In accordance with para 12.3 of the Guidelines, the BPC has hosted on the website of RECTPCL the final results of the evaluation of the bids for selection of developer for the project.

18. In accordance with the provisions of the bid documents and Lol issued in its favour, the petitioner has prayed for adoption of the transmission charges for the project which has been discovered through the process of competitive bidding.

19. In accordance with para 2.4 of RfP, the selected bidder shall within 10 days of issue of the Letter of Intent accomplish the following tasks:

(a) Provide Contract Performance Guarantee in favour of the LTTCs;

(b) Execute the Share Purchase Agreement

(c) Acquire, for the acquisition price, one hundred percent equity shareholdings of Vemagiri II Transmission Limited from RECTPCL, along with all its related assets and liabilities;

(d) Make an Application to the Central Electricity Regulatory Commission for adoption of charges under Section 63 of the Electricity Act, 2003;

(e) Apply to Central Electricity Regulatory Commission for grant of transmission licence.

20. The proviso to para 2.4 of the RfP further provides that "if for any reason attributable to the BPC, the above activities are not completed by the Selected Bidder within the above period of ten (10) days as mentioned in this clause, such period of 10 days shall be extended, on a day for day basis till the end of the Bid validity period". Though Lol was issued on 29.10.2015, BPC, vide its letter dated 26.11.2015, in terms of proviso to clause 2.4 of RfP extended the date upto 7.12.2015 for completion of all activities by the successful bidder. The selected bidder furnished the Performance Guarantee to the Long Term Transmission Customers of the project for an amount of Rs. 110.04 crore and has acquired hundred percent equity holding in the applicant company on 4.12.2015 after execution of the Share Purchase Agreement. The TSP on behalf of the selected bidder filed the application for adoption of tariff on 7.12.2015.

21. On receipt of the present petition, the staff of the Commission vide its letter dated 10.12.2015 directed the BPC to submit the relevant documents regarding complete process of competitive bidding through affidavit. The necessary details have been filed by the BPC under affidavit dated 28.12.2015.

22. Notices were issued to all the respondents who are the Long Term Transmission Customers of the project. No reply has been filed the respondents. Notice was also issued to RECTPCL in its capacity as Bid Process Coordinator. RECTPCL has filed the copies of all relevant documents pertaining to the bidding process.

23. The petitioner, vide its affidavit dated 3.2.2015, has informed that the name of the company has been changed from Vemagiri II Transmission Limited to POWERGRID Southern Interconnector Transmission System Limited with effect from 20.1.2016. The certificate of change of name from Vemagiri II Transmission Limited to POWERGRID Southern Interconnector Transmission System Limited dated .20.1.2016 issued by Registrar of Companies ,Delhi has been placed on record. Accordingly, the name of the petitioner has been changed in POWERGRID Southern Interconnector Transmission Limited on the record of the Commission.

24. The petition was heard on 4.2.2016. None appeared on behalf of the respondents. The representative of the petitioner submitted that tariff of the petitioner company has been discovered through the process of competitive bidding conducted in accordance with Section 63 of the Act and same may be adopted by the Commission.

25. Under the Guidelines, BPC has to certify that the tariff has been discovered through a transparent process of bidding and the tariff discovered is in line with prevailing market prices. The Bid Evaluation Committee, vide para 15 of the minutes of meeting held on 21.10.2015, has recorded as under:

“15. After detailed discussions on the evaluation report and verification of the bids, the Bid Evaluation Committee took the following decision:

(a) Power Grid Corporation of India Limited emerges as the successful Bidder with the lowest Levelised Transmission Charges of Rs. 3592.55 million.

(b) The levelised tariff for this project based on CERC norms for the same period works out to Rs. 7625.69 million, which has been computed based on the

estimated cost as communicated by CEA and methodology for calculation of tariff as per CERC norms.

(c) Thus, in the light of the above, the levelised tariff computed on the basis of rates quoted is in line with the prevailing prices.

(d) The entire bid process has been carried out in accordance with the "Tariff based Competitive bidding Guidelines for Transmission Service" and "Guidelines for encouraging competition in development of the Transmission Projects" issued by Ministry of Power, Govt. of India under Section 63 of the Electricity Act, 2003 and as amended from time to time .

(e) In view of (a) to (d) above, M/s Power Grid Corporation of India Limited may be issued Letter of Intent (LOI)"

26. Bid Evaluation Committee vide its certificate dated 21.10.2015 has certified as under:

"It is hereby certified that:

- a. The entire bid process has been carried out in accordance with the "Tariff based Competitive Bidding Guidelines for Transmission Service" and "Guidelines for encouraging competition in development of the Transmission Projects" issued by Ministry of Power, Govt. of India under Section 63 of the Electricity Act, 2003 and as amended from time to time.
- b. M/s. Power Grid Corporation of India Limited has emerged as the successful bidder with the lowest levelised transmission charges of Rs. 3592.55 million for the above project.
- c. The rates quoted by the successful bidder are in line with the prevailing prices."

27. In the light of the discussions in the preceding paragraphs, it emerges that selection of the successful bidder and the process of arriving at the levelised tariff of the project through competitive bidding has been carried out by the Bid Process Coordinator

through a transparent process in accordance with the Guidelines and Standard Bid Documents. The Bid Evaluation Committee has certified that the process is in conformity with the MOP Guidelines. The BPC in its certificate dated 21.10.2015 has certified that the rates quoted by the successful bidder are in line with the prevalent market prices. The Commission is not required to go into the cost details of the bids as per the bidding guidelines and has to adopt the tariff if the same has been discovered in accordance with the Guidelines. Based on the certification of the BEC, we approve and adopt the levelised transmission charges for the project as per the **Appendix** to this order. The sharing of the transmission charges by the LTTCs shall be governed by the provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 as amended from time to time.

28. The petitioner has also prayed that the transmission system be allowed to be treated as part of the Transmission Service Agreement approved under the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), Regulations 2010. At the pre-bid conference, it was clarified by the BPC that TSA signed by the parties would merge with the TSA as notified by this Commission under Sharing Regulations. Thus, merger of the TSA signed by the parties with the TSA notified by this Commission is a condition of the bid and binding on all concerned.

29. The Petition No.299/ADP/2015 is disposed in terms of the above. We direct that copies of this order shall be endorsed to all Long Term Transmission Customers of the transmission system.

sd/-
(Dr. M. K. Iyer)
Member

sd/-
(A.S. Bakshi)
Member

sd/-
(A.K. Singhal)
Member

Appendix

Year (Term of License)	Commencement Date of Contract Year	End Date of Contract Year	Quoted Non- Escalable Transmission Charges (Rs. millions)	Quoted Escalable Transmission Charges (Rs. Millions)
1	Scheduled COD 5 th March, 2019	31-March	4496.78	0.00
2	01-April	31-March	4496.78	Nil
3	01-April	31-March	4496.78	Nil
4	01-April	31-March	4496.78	Nil
5	01-April	31-March	4496.78	Nil
6	01-April	31-March	4496.78	Nil
7	01-April	31-March	4496.78	Nil
8	01-April	31-March	4496.78	Nil
9	01-April	31-March	4496.78	Nil
10	01-April	31-March	3158.99	Nil
11	01-April	31-March	3158.99	Nil
12	01-April	31-March	3158.99	Nil
13	01-April	31-March	3158.99	Nil
14	01-April	31-March	3158.99	Nil
15	01-April	31-March	3158.99	Nil
16	01-April	31-March	3158.99	Nil
17	01-April	31-March	3158.99	Nil
18	01-April	31-March	3158.99	Nil
19	01-April	31-March	3158.99	Nil
20	01-April	31-March	3158.99	Nil
21	01-April	31-March	3158.99	Nil
22	01-April	31-March	3158.99	Nil
23	01-April	31-March	3158.99	Nil
24	01-April	31-March	3158.99	Nil
25	01-April	31-March	3158.99	Nil
26	01-April	31-March	3158.99	Nil
27	01-April	31-March	3158.99	Nil
28	01-April	31-March	3158.99	Nil
29	01-April	31-March	3158.99	Nil
30	01-April	31-March	3158.99	Nil
31	01-April	31-March	3158.99	Nil
32	01-April	31-March	3158.99	Nil
33	01-April	31-March	3158.99	Nil
34	01-April	31-March	3158.99	Nil
35	01-April	31-March	3158.99	Nil
36	01-April	35th anniversary of Scheduled COD	3158.99	Nil